

The High Court of Madhya Pradesh**RP.713.2020****[Kanhai Singh Rajput Vs. State of M.P. and others]****Gwalior dated 31.07.2020**

Shri Prashant Sharma, learned counsel for the petitioner.

Shri M.P.S.Raghuvanshi, learned Additional Advocate General, for respondent/State.

Learned counsel for the rival parties are heard through video conferencing.

Learned counsel for petitioner after arguing for some time, seeks and is permitted to withdraw this petition.

Accordingly, the petition stands *dismissed* as withdrawn.

(Sheel Nagu)
Judge

(Rajeev Kumar Shrivastava)
Judge

(Bu)